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Shillong, Thursday, January 6, 2022

16th Pausa, 1943 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 6th January, 2022.

No.LL(B).16/2006/149. - The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2022 (Ordinance No. 1 of 2022) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 1 OF 2022

Promulgated by the Governor on the 5th January, 2022

Published in the Extra-Ordinary Gazette of Meghalaya dated 6th January, 2022

THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ORDINANCE, 2022

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ORDINANCE

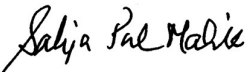
to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006;

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;


Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya hereby promulgates in the Seventy-second Year of the Republic of India as follows:-

- Short title and Commencement** 1. (1) This Ordinance may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2022.
(2) It shall come into force at once.
- Amendment of Section 4 of the Act, 2006.** 2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b), the following shall be substituted, namely -
“(b) to maintain fiscal deficit to an annual limit of 4% of GSDP during the Fiscal Year 2021-22.”

Dated Raj Bhavan
Shillong the 5th January, 2022.


SATYA PAL MALIK,
Governor of Meghalaya.

Dated Shillong,
The 6th January, 2022.


D. LYNGDOH,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.